## Statement

S.N- o.	Name of the Deceased Employee	Date of Death	Place of Working
1.	Shri Narpat Singh	29.2.1996	Department of Social Work
2.	Shri Parkash Masih	30.9.1996	Central Of- fice
3.	Shri Mool Chand	28.11.1996	Central Of- fice
4.	Shri Phool Singh	22.3.1997	Law Centre-
5.	Shri Amrik Singh Bal	11.2.1997	Law Centre-
6.	Shri Hari Singh	9.10.1997	Department of Physics
7.	Shri M.P. Arora	25.11.1997	Central Of- fice
8.	Shri Satya Parkash	16.8.1997	Central Of- fice
9.	Shri Kitab Singh	30.11.1997	Central Of- fice
10.	Shri Bir Bahadur	Not indicated	by the University
11.	Shri Hira Singh Rawat	13.11.1997	Delhi Uni- versity Lib- rary System
12.	Shri Rmesh Kumar Dua	30.11.1997	Central Of- fice

## Installation of Punching Machines for Maintenance of Attendance Records

1148. SHRI RAJ NATH SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the guidelines/directions/criteria for installing punching machines for the maintenance of attendance records in various subordinate offices/autonomous bodies/autonomous trusts/institutions of his Ministry;
- (b) what are the Govt. of India guide lines in the this context and whether they differ with the guidelines of Ministry of HRD, if so, the reasons therefor;

- (c) the names of institutions under the Ministry based at Delhi where such punching machines have been installed or are being installed and whether the guidelines mentioned in part (a) above are being fulfilled;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a), (c) and (d) Information is being collected and will be laid on the Table of the House.

- (b) No guidelines for installing punching machines have been issued by the Govt. for maintenance of attendance records. However there are general instructions on punctuality. Under these instructions, the Heads of Offices/Deptts. have been empowered to evolve suitable measures to enforce punctuality.
  - (c) Does not arise.

## **New Education Policy**

1149. SHRI PRANAB MUKHERJEE: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether Government are contemplating to announce a New Education
- (b) if so, by what time such policy is expected to be announced; and
- (c) whether Government have reviewed the existing policies and identified the deficiencies of the same and if so, the details thereof?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT MURLI MANOHAR JOSHI): (a) and (c) Periodical reviews of the Education Policy have been undertaken in the post-Independence era from time to time. At present, the National Policy on Education (NPE), 1986 as updated in 1992 governs the system of Education. The present Government proposes wider consultations to review the educational policies to incorporate priorities listed in the National Agenda for Governance.

## Education code for Kendriya Vidyalayas

- 1150. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Rule 81 (b) of the Education Code for Kendriya Vidyalayas is in conformity with India's Constitution and principles; and
- (b) if so, how and if not, why it is still in vogue?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (b) Kendriya Vidyalaya Sangathan (KVS) have informed as under:-

Rule 81(b) of Chapter VIII of Education Code provides for termination of service, after a summary enquiry, of an employee found prima facie guilty of moral turpitude involving sexual offense or exhibition of immoral sexual behaviour towards any student.

The article further provides for dispensing with regular enquiry under CCS (CCA) Rules, 1965 as applicable to KVS employees, if the Commissioner, KVS, is satisfied that it would not be expedient to hold a regular enquiry on account of serious embarrassment to the student or his/her guardians or such other practical difficulties.

Rule 81(b) of Chapter VIII of Education Code of Kendriya Vidyalayas is in conformity with proviso (b) of Article 311(2) of the Constitution of India.

Various courts have upheld the orders passed under Rule 81(b) by the Competent Authority as for example:

- 1. Sh. Jagprasad V/s Commissioner of 1995 (CWP 215118) Dated 11-11-98 (Delhi High Court).
- 2. Shri Mahinder Prasad Kesari V/s KVS of 1992 (CP No. 894) dated 17.9.91 (Patna High Court).
- 3. Shri Munin Choudhary V/s Chairman, KVS (CWP No. 533) of 1985 dated 12.9.89 (Gauhati High Court).
- 4. Shri B.G. Dwivedi V/s KVS (WP No. 4123) (SS) of 1994 dated 17.1.95 (Allahabad High Court).

Proposal to Promote the Languages Listed in the VIIIth Schedule of the Constitution

- 1151. SHRI K. M. SAIFULLAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether there is any proposal under Government's consideration to propagate and promote all languages,